

IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.8990 of 2024

Arvind Kumar Amar @ Arvind Kumar Yadav Son of Maheshwar Prasad Yadav Resident of Village Tintanga Karari, P.S. Gopalpur, District- Bhagalpur, at present Resident of Mohalla Sharda Nagar, Near Post Office, P.O.Purnea, P.S.-Purnea Sadar, District- Purnea.

... .. Petitioner/s

Versus

1. The State of Bihar through the Additional Chief Secretary, Revenue and Land Reforms Department, Government of Bihar, Patna.
2. The Additional Chief Secretary, Revenue and Land Reforms Department, Government of Bihar, Patna.
3. The Collector, Madhepura,
4. The District Land Acquisition Officer, Madhepura.
5. The Circle Officer Anchal- Chousa, District- Madhepura.

... .. Respondent/s

Appearance :

For the Petitioner/s : Mr. Gaurav Govind, Adv.
For the Respondent/s : Mr. Government Pleader 13

CORAM: HONOURABLE MR. JUSTICE RAJIV ROY
ORAL ORDER

3 18-05-2026 Heard the parties through virtual mode.

2. In this case, on 12.05.2026, an order was passed disposing of the writ petition.

3. However, the details of the land which were incorporated in paragraph nos. 5 and 7 but inadvertently, only paragraph 5 was added.

4. In that background, the order dated 12.05.2026 is modified to the extent that in paragraph 3 of the said order, paragraph 7 of the writ petition which records the details of the land be also incorporated and read as under:



7. That similarly Khata No. 337, Plot No. 2248/4, Area 15 Bigha, 15 Kattha and 14 dhur situated at Vill- Bhatgama, P.S. Chausa, Thana No. 103, District- Madhepura is the ancestral property of the petitioner and this land was also mutated and revenue rent receipts were issued by the respondent state.

5. The order dated 12.05.2026 stands modified.

(Rajiv Roy, J)

Vijay Singh/-

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